

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).35563-35564/2010

(From the judgement and order dated 22/09/2008 in RA No. 29/2010 & RFA No. 2016/1988 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

HAKAM SINGH

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 11/03/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s) Mr. P.S. Patwalia, Sr. Adv.
Mr. Ashok K. Mahajan, Adv.
Mr. Aman Preet Singh, Adv.

For Respondent(s) Mr. Manjit Singh, AAG.
Mr. Kamal Mohan Gupta, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Manjit Singh, learned Additional Advocate
General appearing on behalf of the State of
Haryana seeks time to file vakalatnama and
counter affidavit. May do so within four weeks.

List thereafter.
(KALYANI GUPTA) (VINOD KULVI)
SR. P.A. COURT MASTER